

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

(6) Date of Decision: 24.4.96.

CP 25/95 (OA 698/93)

Phool Chand

... Petitioner

Versus

Shri M. Ravindra and another

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner

... Mr. G.P. Kaushik

For the Respondents

... Mr. H.K. Kapoor, CLA,

Departmental representative

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Phool Chand, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that by not granting consequential benefits such as pension, arrears, increments, in terms of the directions of the Tribunal given in OA 698/93, decided on 21.7.94, the respondents have committed contempt of the Tribunal.

2. We have heard the learned counsel for the petitioner and Mr. H.K. Kapoor, CLA, Departmental representative for the respondents.

3. The directions of the Tribunal in the aforesaid OA may be extracted as follows :-

"This application therefore succeeds to the extent that the penalty of removal from service is reduced to that of compulsory retirement w.e.f. 11.6.75. The applicant shall be entitled to all consequential benefits which shall be granted to him within a period of four months from the date of receipt of a copy of this order."

The respondents have stated in their reply that the petitioner has been granted all the benefits due in terms of the aforesaid judgement. It has been stated that the petitioner is not entitled to grant of pension because he was not a member of the Pension Scheme. He was merely entitled for the PF which was paid to him in the year 1967 itself under a receipt. No case of contempt of court has, therefore, been made out. The Contempt Petition is hereby dismissed. Notices issued are discharged.

(O.P. SHARMA)
MEMBER (A)

CKW
(GOPAL KRISHNA)
VICE CHAIRMAN